

Central Administrative Tribunal ,Lucknow Bench, Lucknow.

Contempt Petition No. 4/2010 in O.A. No. 19/2009

This the 10th day of July, 2014

Hon'ble Sri Navneet Kumar, Member (J)

Hon'ble Ms. Jayati Chandra, Member (A)

Bashishtha Narain Singh

Applicant

By Advocate: Sri Prashant Kumar Singh for Sri Prashant Kumar

Versus

1. Sri Ashok Chawla, Secretary to Finance, Govt. of India, North Block, New Delhi.
2. Sri Shantanu Counsil, Secretary, Department of Personnel and Training, New Delhi.
3. Sri V. Shridhar, Chairman and Special Secretary, Central Board of Excise and Customs, North Block, New Delhi.
4. Sri P.N. Vittaldas, Member (P&V), Central Board of Excise and customs, North Block, New Delhi.

Respondents

By Advocate: Sri S.P. Singh

ORDER (ORAL)

By Hon'ble Sri Navneet Kumar, Member (J)

Learned counsel for applicant submits that in compliance of the order passed by this Tribunal and after dismissal of the SLP by the Hon'ble Apex Court, the grievance of the applicant has been redressed by the respondents, as such nothing survive to be adjudicated by the Tribunal.

2. Since the grievance of the applicant has already been redressed by the respondents, as such nothing survives to be adjudicated in the present contempt petition. Accordingly, CCP is dismissed. Notices issued to the respondents stand discharged.

J Chandra
(Jayati Chandra)

Member (A)

HLS/-

V.P. Chawla
(Navneet Kumar)

Member (J)